Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

Original Application No. 281 of 2004 (U)
this the 23rd day of March'2004.

HON'BLE MRS. MEERA CHHIBBER, MEMBER(J)
HON'BLE MR. S.C. CHAUBE, MEMBER(A)

Mukesh Singh Rawat, S/o Sri Shiv Singh Rawat, aged about 24 years, R/o Brahmapuri, Niranjanpur, post Masra, District Dehradun.

Applicant.

By Advocate : Sri R.C. pathak.

Versus.

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Engineer-in-Chief, Engineer in Chief Branch, Kashmir House, AHO, DMO P.O. New Delhi.
3. Chief Engineer, Central Command, Lucknow.
4. Chief Engineer, Bareilly Zone, Bareilly.
5. Commander Works Engineer No. I Dehradun Cantt.
6. Commander Works Engineer (Mills), Dehradun.

Respondents.

By Advocate : Sri R.C. Joshi.

O R D E R

BY MRS. MEERA CHHIBBER, MEMBER(J)

By this O.A., applicant has sought a direction to the respondents to declare the result of test/interview for the post of Chowkidar Gr.I Mazdoor, Safaiwala held on 4-5 December'2000.

2. It is submitted by the applicant that he had appeared in the test/interview for the post of Safaiwala/Chowkidar held on 4-5 December'2000, but the result for the same was not declared due to pending case of one Sri pramod too was ultimately decided by Wohra but that the Tribunal vide its order dated 28.8.2002 by observing that as the representation of the applicant

had already been accepted in the JCM meeting in M.A. no. 6685/2000 filed by Sri Vinod Vohra, [illegible], the said case was dismissed as infructuous vide order dated 28.8.2002. The applicant, thereafter, gave a representation to the authorities concerned requesting them to declare the result as there was no longer any ban of any Court of law. According to the applicant, the said representation has not been decided by the authorities concerned sofar. More-over in an identical matter filed by Sri Amar Singh & Others in O.A. no. 997/2003, this Court has already decided the above said O.A. by directing the Engineer-in-Chief, Army Headquarters, DHQ, P.O. New Delhi to consider and decide the representation of the applicant therein by a reasoned order within two months from the date of receipt of copy of this order. To avoid delay, the applicant was also directed that he may file a fresh copy of the representation alongwith copy of the order (page 35). In view of the above facts, it is submitted by the applicant's counsel that this O.A. may also be disposed off in terms of the order dated 28.8.2003 passed in O.A. no. 997/2003.

3. Sri C. Prasad holding brief of Sri R.C. Joshi, learned counsel for the respondents did not dispute the facts as stated above. Since similar matter has already been disposed off earlier in a different O.A. by Division Bench of this Tribunal as stated above, we are of the opinion that inorder to maintain parity, this O.A. can be disposed off at admission stage itself without going into the merits of the case by giving a direction to Engineer-in-Chief, Army Headquarters, DMO, P.O. New Delhi, to consider the representation dated 9.8.2003 of the applicant and to pass a reasoned order thereon within a period of two months from the date of receipt of copy of this order under intimation to the applicant. In order to avoid the delay, it would be open to the applicant to file another copy of the

representation alongwith a copy of this order.

4. With the above directions, this O.A. stands disposed off with no order as to costs.

MEMBER(A) MEMBER(J)

GIRISH/-